NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A. No. 706/(MAH)/2017 MA No. 353/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES: M/s. TML Drivelines Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER

MA 353/2017 IN CSA No. 706/230-232/NCLT/MB/MAH/2017

For having Applicants' Counsel mentioned that there are typographical errors in the order dated 23rd August 2017 saying as 'Petitioner' instead of **Applicants**, likewise, 'meeting' instead of **meetings** and reschedulement from '22nd August 2017' instead of mentioning as **21.08.2017** and **22.08.2017**, the same is hereby corrected as mentioned below:

- 1. "Petitioner" as "Applicants"
- 2. "meeting" as "meetings"
- 3. Addition of "21.08.2017" before "22.08.2017".

Accordingly, this Miscellaneous Application is allowed.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)